

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

C.P NO. 391/2016  
CA NO.

CORAM:

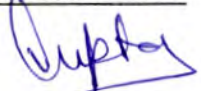
SH. R.VARADHARAJAN  
Hon'ble Member (J)

Ms. Deepa Krishan  
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 17.05.2017

NAME OF THE COMPANY   Bebb India Pvt. Ltd.  
  V/s  
  Soni Realtors Pvt. Ltd.

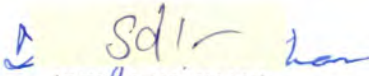
SECTION OF THE COMPANIES ACT: 433(e),433(f),434(1)(a),439

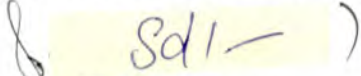
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	Vineet Gupta	Advocate	Petitioners	

**ORDER**

Learned Counsel for the Petitioner seeks to withdraw the Petition with liberty to file a new one on the same cause of action. Liberty is granted to withdraw the Petition and to file a fresh one after complying with mandatory provisions of the Insolvency and Bankruptcy Code, 2016 within the time limit specified.

Consequently, the petition is dismissed as withdrawn with liberty aforesaid.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)